

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.417 of 2010

(Arising out of Order-in-Original No.1/Commissioner/CE/Kol-IV/2010 dated 08.03.2010 passed by Commissioner of Central Excise, Kolkata)

Shri S.N.Kejriwal,Managing Director of M/s Star Battery Ltd.

Vill-Chakundi, P.O.-Dankuni Coal Complex, Dist.-Hooghly

Appellant

VERSUS

Commissioner of Central Excise, Kolkata IV

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

Shri S.P.Siddhanta, Consultant for the Appellant

Shri K.Chowdury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75707/2023

DATE OF HEARING : 14 .06.2023

DATE OF DECISION : 14 .06.2023

Per Ashok Jindal :

The Id.Consultant for the appellant has submitted a Death Certificate dated 20.05.2021 of Shri S.N.Keejriwal (Appellant herein). Thereafter, he prays for abatement of the Appeal.

3. Heard the parties and perused the Death Certificate as submitted by the Ld.Consultant for the Appellant.

3. In view of the provisions of Rule 22 of the Customs, Excise & Service Tax Appellant Tribunal (Procedure) Rules, 1982 and taking into consideration the Death Certificate placed by the Ld.Consultant before us, the Appeal stands abated.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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**S.Tax Appeal Nos.230 of 2011 &
76114 of 2014**